

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 1407 of 2019

IN THE MATTER OF:

Srei Infrastructure Finance Ltd.

Appellant

Vs.

Ashish Chhawchharia & Anr.

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Rishav Banerjee and Mr. Raghavendra M. Bajaj, Advocates.

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.

Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. ArunKathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. PrabhSimran Kaur and Mr. Siddhant Kant, Advocates for R-2.

Mr. Neeraj K Kaul, Sr. Advocate with Abhishek Swaroop, Mr. Sudhir Sharma, Ms. Ruby Ahuja, Mr. NamanBagga and Mr. Deepak Joshi, Advocates for R-3.

With

Company Appeal (AT) (Ins) No. 1528 of 2019

IN THE MATTER OF:

IDBI Bank Ltd.

Appellant

Vs.

Resolution Professional of Odisha Slurry Pipeline Infrastructure Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Tushar Mehta, Sr. Advocate(SGI), Mr. ArunKathpalia, Sr. Advocate with Mr. Suommo Biswas, Mr. Siddhant Kant, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Ms. Misha, Advocates.

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy, Mr. Piyush Swami and Mr. Rony O John, Advocates for R-1.

Mr. Abhijeet Sinha and Mr. Raghavendra Bajaj, Advocates for R-2.

**With
Company Appeal (AT) (Ins) No. 591 of 2020**

IN THE MATTER OF:

SREI Infrastructure Finance Ltd.

Appellant

Vs.

Ashish Chhawchharia

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Prateek Kumar, Mr. Shounak Mitra, Ms. Vaibhavi Pandey, Ms. Raveena Rai and Mr. Rohit Ghosh, Advocates.

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.

Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur, Mr. Siddhant Kant, Advocates for R-2.

Mr. Neeraj K Kaul, Sr. Advocate with Abhishek Swaroop, Mr. Sudhir Sharma, Ms. Ruby Ahuja, Mr. Naman Bagga, Mr. Utkarsh Maria and Mr. Deepak Joshi, Mr. Vishal Gehrana, Mr. Anupm Prakash, Advocates for R-3.

**With
Company Appeal (AT) (Ins) No. 593 of 2020**

IN THE MATTER OF:

SREI Multiple Asset Investment Trust

Appellant

Vs.

IDBI Bank Ltd. &Ors.

....Respondents

Present:

For Appellant: Mr. K. Datta, Sr. Adv. With Mr. Arijit Mazumdar, Mr. Shambo Nandy and Mr. Rahul Gupta, Advocates.

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.

Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Mr. Siddhant Kant, Prabh Simran Kaur, Advocates for R-2.

Mr. Asim Sood, Ms. Bhargavi and Ms. Senu Nizar, Advocates for R-3.

With

Company Appeal (AT) (Ins) No. 02 of 2021

IN THE MATTER OF:

**Government of India, through Office of the Assistant
Commissioner, GST & Central Tax, Cuttack-II Division**

Appellant

Vs.

**Ashish Chhawchharia
Resolution Professional in the matter of Odisha
Slurry Pipeline Infrastructure Ltd. &Ors.**

....Respondents

Present:

For Appellant: Mr. Prasenna Kumar Parhi, ASGI, Orissa High Court, Mr. D Sathpathy, Mr. Saurav Tibrewal, Mr. Pankaj Khandelwal, Advocates.

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.

Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur, Mr. Siddhant Kant, Prabh Simran Kaur, Advocates for R-2.

Mr. Neeraj K Kaul, Sr. Advocate with Abhishek

**Swaroop, Ms. Ruby Ahuja, Mr. NamanBagga, and
Mr. Deepak Joshi, Mr. Sudhir Sharma, Mr. Vishal
Gehrana, Mr. Anupam Prakash, Mr. Utkarsh
Maria, Advocates for R-3.**

ORDER
(Virtual Mode)

25.05.2021: Ld. Sr. Counsel Mr. Neeraj K Kaul submits that these are part heard matters and no date of hearing have been fixed after 22.04.2021. There is urgency in these matters. Therefore, matters may be taken up at an early date.

With the convenience of all the parties these matters are fixed for hearing as part heard on **07th & 08th June, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

SC/md.